Annual Assessment Report on the programme and its implementation for accelerating the spead and development of Hindi and its progressive use for various official purposes of the Union for, the year 1976-77. [Placed in Library. See No. LT-235/SO]

Declarations under the Special Courts Act, 1979

SHRI YOGENDRA MAKWANA: Sir. I also beg to lay on the Table a copy each (in English and Hindi) of the following Declarations issued under sub-section (1) of section 5 of the Special Courts Act, 197&, under section (13) of the said Act: -

(i) No 260/2/79-AVD.II, dated the 4th June, 1979.

(ii) No. 260/4/79-AVD.II, dated the 4th June, 1979.

(hi) No. 260/1/79-AVD II, dated the 11th June, 1979.

(iv) No. 260/3/79-AVD.II, dated the 22nd June, 1979.

(v) No. 260/8/79-AVD.II. dated the 3rd July, 1979.

[Placed in Library. See No. LT-163/80 for (i) to(v)].

Notification,, under article 320 of the Constitution

SHRI YOGENDRA MAKWANA: Sir, I also beg to lay on the Table a copy each (in Engish and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel), under clause (5) of Article 320 of the Constitution: -

(i) G. S. R. No. 740, dated the 2nd June, 1979, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1979, alongwith an Explanatory note j thereon.

(ii) G.S.R. No. 441(E), dated the 14th July, 1979, publishing Corrigendum to Notification mentioned at (i) above.

[Placed in Library. See No. LT-159/80 for (i) and (ii) J.

Resignation by Shri H. R. Basavaraj

MR, DEPUTY CHAIRMAN: I have to inform Members that the Chairman has received a letter from Shri H. R. Basavaraj, the Member representing the State of Karnataka, ie-siging his seat in the Rajya Sabha

AN HON. MEMBER: Who?

MR. DEPUTY CHAIRMAN: Shri H. R. Basavaraj. The Chairman has accepted his resignation with effect from 17 January, 1980.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—contd.

DEPUTY CHAIRMAN: MR. Yes. Dr. V. P. Dutt. Mr. Krishnan had finished his speech.

SHRI E. R. KRISHNAN (Tamil Nadu): Not yet, Sir.

MR. DEPUTY CHAIRMAN: It says here, he has just concluded his speech.

SHRI E. R. KRISHNAN: I have not yet finished, Sir. Yesterday 1 took only 12 minutes.

MR. DEPUTY CHAIRMAN: How much time?

SHRI E. R. KRISHNAN: I nave only 12 minutes. Our party time is 23 minutes.

MR. DEPUTY CHAIRMAN: Please finish soon. If the House agrees, we will not have any lunch hour today so that more Members will have time to speak.